

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 03 OF 2018 IN
APPEAL NO. 226 OF 2016**

Dated: 6th August, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Adani Transmission (India) Ltd.

**.... Appellant(s) /
Petitioner(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the/ Petitioner(s) : Mr. Hemant Singh

Counsel for the Respondent (s) : Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R.31

ORDER

Learned counsel for respondent No. 31 seeks two weeks more time to file reply. He may take steps to file the same on or before 21.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **24.09.2018**.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**